

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 51/82-ALC4/2011 **MEETING DATE** : 20.03.2012

The Meeting No.51/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 20.03.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri R.C. Meena, Dy. Director General of Foreign Trade
5. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.50/82 dated 13.03.2012 were ratified by the Committee.

Case No.B 520	M/s Lupin Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/00787/AM 11/DES III F.No 01/82/050/01238/AM 11/DES III F.No. 01/82/050/01239/AM 11/DES III F.No. 01/82/050/01571/AM 11/DES III F.No 01/83/050/00576/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0310589114 dated 24.08.10 Adv. Lic. No. 0310600875 dated 11.11.10 Adv. Lic. No. 0310600553 dated 09.11.10 Adv. Lic. No. 0310591519 dated 08.09.10 Adv. Lic. No. 0310640699 dated 06.07.11	
Decision: It was observed that the recommended norms are given under SION. However it was decided to allow them additional quantity over and above the norms on payment of normal duties since the firm has utilized items as per the Central Excise Certificate. Therefore, the Committee allowed the firm to pay duty on differential consumption norms as requested by them. RA may accordingly, take appropriate action.	
Case No.B 521	M/s. Micro Labs Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/50/00742/AM 12/DES III

Case No.B 522	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/01600/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0510267990 dated 13.7.2010	RA F.No. 05/23/040/00082/AM 11
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 523	M/s. Jubilant Lifesciences Limited
Norms Committee	F.No.

Meeting Date:20.03.2012				
Adv. Lic. No. 0710081422 dated 11.8.11			R.A F. No. 07/24/040/00186/AM 12	
Decision: It was decided in consultation with the technical authorities to amend the norms already fixed under Para 4.7 of HBP v1 as under:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
Doxycycline Hcl Tablet 100 mg (each tablet containing Doxycycline Hyclate equivalent to 100 mg of Doxycycline)	1 number	1.	Doxycycline Hyclate	117.84 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.				

Meeting No.51/AM12	01/82/050/01598/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0510271327 dated 25.08.2010	RA F.No. 05/23/040/00129/AM 11
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 524	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/01593/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0510272117 dated 06.09.2010	RA F.No. 05/23/040/00138/AM 11
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 525	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/01481/AM 07/DES III F.No. 01/82/50/01710/AM 07/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0510196612 dated 21.12.2006	RA F.No. 05/24/040/00782/AM07
Adv. Lic. No. 0510200116 dated 27.02.2007	RA F. No. 05/24/040/00972/AM 07
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 526	M/s. Rohan Exports India Limited & M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00654/AM 12/DES III
Meeting Date:20.03.2012	
Decision It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 527	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00983/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call from the firm purity of import and export item. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 528	M/s Lupin Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/509/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0310577817 dated 8.6.2010	RA F.No. 3/95/40/177/AM 11
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.	

Case No.B 529	M/s. Ajanta Pharma Limited, Mumbai
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/00316/AM 10/DES III (pt)
Meeting Date:20.03.2012	
Adv. Lic. No 0310529278 dated 16.07.2009	R.A F.No. 03/94/040/00220/AM 10
Decision: It was decided to transfer the case to Norms Committee IV Section as the product covered under Chapter 33 of ITC(HS) code.	

Case No.B 530	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/00654/AM 12/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0310433500 dated 22.6.2007	R.A F.No. 03/95/040/00111/AM 08
Decision: It was decided to defer the case for 17.4.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.	

Case No.B 531	M/s. Symbiotec Pharmed Ltd.
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/00874/AM 09/DES III
Meeting Date:20.03.2012	
Adv. Lic. No 1110018129 dated 11.8.08	R.A F.No. 11/24/040/00017/AM 09
Decision: It was observed that the earlier norms were fixed on comparison of data. Therefore, it was decided to reject the case.	

Case No B 532	M/s. Intas Pharma Limited
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Case No.B 532

RA may take appropriate action as per the decision of Norms Committee.

Norms Committee Meeting No.51/AM12	F.No. 01/82/050/01420/AM 09/DES III			
Meeting Date:20.03.2012				
Adv. Lic. No 0810076754 dated 16.12.2008	R.A F.No. 08/24/40/000187/AM 09			
Decision: It was decided to ratify norms under Para 4.7 of HBP v1 for each tablet as per details below or as applied by the firm, whichever is less:				
		Export Product		
Import Product		Labetalol Hydrochloride Tab. 50 mg	Labetalol Hydrochloride Tab. 100 mg	Labetalol Hydrochloride Tab. 200 mg
	Quantity allowed	mg/tablet	mg/tablet	mg/tablet
Hypromellose E15(E)		-	-	-
Lactose Mono (Pharma 200 M) DMVP EUR and USNF		12.50	25.0	50.0
Sodium Starch Glycoate Type A(E)		2.00	4.00	8.00
Maize Starch BP		8.925	17.85	35.70
Labetalol Hydrochloride Ep/BP/USP		51.0	102.0	204.0
33 MM PP CRC with Selig Seal Wad-DMF		Relevant, as per packing policy		
RA may take appropriate action as per the decision of Norms Committee.				

Case No.B 533	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00762/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 534	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00758/AM 12/DES III
Meeting Date:20.03.2012	

Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.

Case No.B 535	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00759/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 536	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00761/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 537	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00760/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 538	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00763/AM 12/DES III
Meeting Date:20.03.2012	
Decision: It was decided to call production and consumption data duly certified by the central excise duty. Accordingly, the case was deferred for 17.4.2012.	

Case No.B 539	M/s. Divis Laboratories Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III

	F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III
Meeting Date:20.03.2012	
Decision: . It was decided to remind the firm to furnish • Copy of valid Drug Manufacturing License showing the approved composition of the export products.. • Copy of Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data certified by Central Excise Authority for the last three years. Accordingly, the case was deferred for 17.4.2012.	

Case No.A 58	M/s Camlin Fine Chemicals Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00922/AM 12/DES III
Meeting Date:20.03.2012	
Adv. Lic. No. 0510267990 dated 13.07.2010	R.A F.NO 05/23/040/00082/AM 11
Decision: It was decided to remind the firm to furnish the following information within 15 days, failing which the case would be closed: • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Stagewise % yield on molecular weight basis in respect to each reactant alongwith justification. • Authentic/technical literature in support of % yield or norms supplied for import. • Details of by products recovered in the process in terms of quantity and value for per kg of export item. The case was deferred for 17.4.2012.	

Case No B 540	M/s. Century Pharmaceuticals Limited
Norms Committee Meeting No.51/AM12 dated	F.No. 01/82/5000550/AM 12/DES III F.No. 01/82/50/00712/Am 12/DES III F.No. 01/82/50/01522/AM 11/DES III
Meeting Date:20.03.2012	
Adv. Lic. No. 3410030669 dated 22.6.2011	R.A F.No. 08/24/40/00020/Am 12
Adv. Lic.No.3410031337 dated 23.08.2011	RA F.No 08/24/40/00102/AM 12

Adv. Lic. No. 3410028935 dated 27.12.2010	RA F.No. 08/24/40/00102/Am 12
Decision: It was decided to revise norms in respect of Advance License No. 3410028935 dated 27.12.2010 for the import product "Erythromycin Thiocyanate" from 1.28 KGA to 1.48 KGA. It was also clarified that the quantity approved is for the purpose of discharge of export obligation and regularization of license only. The raw material imported should be within the validity period of the license. In future case would be considered on the basis of the written comments of the technical authority. RA may take appropriate action as per the decision of Norms Committee.	

Case No B-541	M/s. Cipla Limited
Norms Committee Meeting No 51/AM12 dated	F.No. 01/82/00807/AM 12/DES III
Meeting Date:20.03.2012	
Adv. Lic. No. 0310655402 dated 22.9.2011	RA F.No. 03/94/40/00535/AM 12
Decision: It was decided to amend in the description of the UOM for the export product from 1 Kgs to 1 Number and also in the import items from Kgs to MG. The rest of the minute would remain same.	

Case No.C 104	M/s. Aurobindo Pharma Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00793/AM 10/DES III
Meeting Date:20.03.2012	
Ad. Lic. No. 0910042246 dated 4.6.2010	R.A F.No. 09/70/040/00038/AM 12
Decision: It was decided to amend the description of the product from Metoprolol Tartrate to METOPROL TARTRATE as per the discussions in the meeting and also as per the literature available on the internet. RA may accordingly take appropriate action.	

Case No.C 105	M/s. Ajanta Pharma Limited, Mumbai
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00476/AM 07/DES III
Meeting Date:20.03.2012	
Decision: It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.	

Case No C-106	M/s. Bliss GVS Pharma Limited
Norms Committee Meeting No.51/AM12 dated	F.No. 01/82/162/1192/AM 10/DES III
Meeting Date:20.03.2012	
Decision: It was decided to give reminder to Office of DCGI seeking their comments whether the export product Suppositories/Pessaires could be included in the SION A-412 or a new SION is to be issued. Accordingly the case was deferred for 17.04.2012.	

fixed. Accordingly, the case was deferred for 17.04.2012.

1	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

2

Case No.: 6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status: Case Approved	
HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:	
Decision : It was decided in the light of earlier decision taken in meeting no. 22/82 dated 30.8.2011 to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(3R,5S,6E)-7-[4-(4-Fluorophenyl)-6-Isopropyl-2-[(Methanesulfonyl)Methyl Amino]Pyrimidin-5-YL]-3,5-Dihydroxyhept-6-Enoic Acid Tert Butyl Ester	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/109/2011-PI (Norms) dated 6.1.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(1-((2'-(2H-Tetrazol-5-YL) Biphenyl-4-YL)Methyl)-2-Butyl-4-Chloro-1H-Imidazol-5-YL)Methanol (Losartan)	1 kg	1.	2-Cyano-4-Methyl Biphenyl	0.645
		2.	Methylene Dichloride	2.67
		3.	2N-Butyl-4-Chloro-5-Formyl-1H-Imidazole	0.474
		4.	Toluene	2.22
		5.	Methanol	0.24
		6.	Sodium Azide	0.474

RA may take appropriate action as per the decision of Norms Committee.

Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:

Decision : Shri A.V.S. Muralimohan , General Manager and Dr. K.Joseph Prabahar, Associate Vice President, Chemical Research appeared before the Committee and given a presentation, It was decided to ratify norms under Para 4.7 of HBP v1 on the basis of Production and Consumption data duly certified by the Central Excise Authority, as per details below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Galanthamine Hydrobromide	1 kg	1.	Isovanillin	5.893
		2.	L-Selectirde in THF Solution	4.250
		3.	Acetone	7.40
		4.	Acetonitrile	0.89
		5.	Carbon Enoanticromos (Activated Carbon)	0.043
		6.	Dimethylformamide (DMF)	5.20
		7.	Lithium Aluminium Hydride Pellets	0.951
		8.	Methanol (Methyl Alcohol)	23.63
		9.	Methylene Chloride	66.20
		10.	Potassium Carbonate	20.505
		11.	Sodium Borohydride	0.678
		12.	Tetrahydrofuran (THF)	7.91
		13.	Tyramine	6.375
		14	Steam/Thermal Coal (Non-Coking in bulk)	Relevant, as per fuel policy

				policy
RA may take appropriate action as per the decision of Norms Committee.				

6	Case No.:28/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

7	Case No.:33/12/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:
	Decision : It was decided to close the case as the firm has been failed to provide the information requested despite reminders.			

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Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Protective Cream (Product Code No.59431100, 59431200, 59431279, 59431379) and Triple Care Cream(Product Code No.59447525)	1 Kg.	1.	Super White Protopet	0.1530 kg
		2.	Lanette O	0.0408 kg
		3.	Emulgade F	0.0714 kg
		4.	Wickenol 183	0.0204 kg
		5.	Aloe Powder TD 13 Spray Dried	0.00383 kg
		6.	Clove Bud Oil	0.00204 kg
.RA may take appropriate action as per the decision of Norms Committee.				

9	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:

Decision : It was decided to close the case as the firm has been failed to provide the information requested despite reminders.

10	Case No.: 6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

11	Case No.: 19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																																																																											
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:																																																																											
Decision : It was decided to ratify norms under Para 4.7 of HBP v1 on the basis of production and consumption data certified by Central Excise Authorities, as per details given below or as applied by the firm, whichever is less:																																																																															
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Galanthamine Hydrobromide</td><td>1 kg</td><td>1.</td><td>Isovanillin</td><td>5.893</td></tr> <tr> <td></td><td></td><td>2.</td><td>L-Selectirde in THF Solution</td><td>4.250</td></tr> <tr> <td></td><td></td><td>3.</td><td>Acetone</td><td>7.40</td></tr> <tr> <td></td><td></td><td>4.</td><td>Acetonitrile</td><td>0.89</td></tr> <tr> <td></td><td></td><td>5.</td><td>Cerium (III) chloride Heptahydrate</td><td>1.163</td></tr> <tr> <td></td><td></td><td>6 .</td><td>Dimethylformamide (DMF)</td><td>5.20</td></tr> <tr> <td></td><td></td><td>7.</td><td>Lithium Aluminium Hydride Pellets</td><td>0.951</td></tr> <tr> <td></td><td></td><td>8.</td><td>Methanol (Methyl Alcohol)</td><td>23.63</td></tr> <tr> <td></td><td></td><td>9.</td><td>Methylene Chloride</td><td>66.20</td></tr> <tr> <td></td><td></td><td>10.</td><td>Potassium Carbonate</td><td>20.505</td></tr> <tr> <td></td><td></td><td>11.</td><td>Sodium Borohydride</td><td>0.678</td></tr> <tr> <td></td><td></td><td>12.</td><td>Tetrahydroduran (THF)</td><td>7.91</td></tr> <tr> <td></td><td></td><td>13.</td><td>Tyramine</td><td>6.375</td></tr> <tr> <td></td><td></td><td>14.</td><td>Steam/Thermal Coal</td><td>Relevant, as per fuel policy</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Galanthamine Hydrobromide	1 kg	1.	Isovanillin	5.893			2.	L-Selectirde in THF Solution	4.250			3.	Acetone	7.40			4.	Acetonitrile	0.89			5.	Cerium (III) chloride Heptahydrate	1.163			6 .	Dimethylformamide (DMF)	5.20			7.	Lithium Aluminium Hydride Pellets	0.951			8.	Methanol (Methyl Alcohol)	23.63			9.	Methylene Chloride	66.20			10.	Potassium Carbonate	20.505			11.	Sodium Borohydride	0.678			12.	Tetrahydroduran (THF)	7.91			13.	Tyramine	6.375			14.	Steam/Thermal Coal	Relevant, as per fuel policy
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																																																																											
Galanthamine Hydrobromide	1 kg	1.	Isovanillin	5.893																																																																											
		2.	L-Selectirde in THF Solution	4.250																																																																											
		3.	Acetone	7.40																																																																											
		4.	Acetonitrile	0.89																																																																											
		5.	Cerium (III) chloride Heptahydrate	1.163																																																																											
		6 .	Dimethylformamide (DMF)	5.20																																																																											
		7.	Lithium Aluminium Hydride Pellets	0.951																																																																											
		8.	Methanol (Methyl Alcohol)	23.63																																																																											
		9.	Methylene Chloride	66.20																																																																											
		10.	Potassium Carbonate	20.505																																																																											
		11.	Sodium Borohydride	0.678																																																																											
		12.	Tetrahydroduran (THF)	7.91																																																																											
		13.	Tyramine	6.375																																																																											
		14.	Steam/Thermal Coal	Relevant, as per fuel policy																																																																											
RA may take appropriate action as per the decision of Norms Committee.																																																																															

12	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date:17.04.2012
	Decision : It was decided to remind the firm to furnish information requested vide minutes dated 31.1.2012. Accordingly, the case was deferred for 17.4.2012.			

14

Case No.:99/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01134/AM12/	RLA File :09/24/040/00205/AM12/	Lic.No/Date:0910048101 08.08.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 48/82 dated 1.3.2011, it was decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide	1 KG.	1.	2-Chloro Nicotinic Acid	0.777 kg
		2.	Thionyl Chloride	1.00 kg
		3.	Dimethyl Formamide	3.88 kg
		4.	Malononitrile	0.724 kg
		5.	Toluene	2.42 kg
		6.	Phosphorous Oxychloride	2.49 kg
		7.	Methylene Chloride	2.61 kg
		8.	Dimethyl Sulfoxide	1.40 kg
		9.	Sodium Hydroxide	1.20 kg
		10.	Pyridine	0.405 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.

16	Case No.:47/31/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals			

17	Case No.:85/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																								
	HQ File :01/82/050/01120/AM12/	RLA File :09/24/040/00238/AM12/	Lic.No/Date:0910048643 07.09.2011	Defer Date:																								
	Decision : In line with the earlier decision taken in Meeting No. 50/82 dated 13.3.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Levetiracetam</td><td>1 kg</td><td>1.</td><td>(s)+2 Amino butyramide HCL</td><td>0.95 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methylene Chloride</td><td>4.514 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Carbon enonticromos (Activated Carbon)</td><td>0.0120 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Steam/Thermal Coal</td><td>As per fuel policy</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levetiracetam	1 kg	1.	(s)+2 Amino butyramide HCL	0.95 kg			2.	Methylene Chloride	4.514 kg			3.	Carbon enonticromos (Activated Carbon)	0.0120 kg			4.	Steam/Thermal Coal
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Levetiracetam	1 kg	1.	(s)+2 Amino butyramide HCL	0.95 kg																								
		2.	Methylene Chloride	4.514 kg																								
		3.	Carbon enonticromos (Activated Carbon)	0.0120 kg																								
		4.	Steam/Thermal Coal	As per fuel policy																								

18	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals			

19	Case No.:74/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

	Case No.:94/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
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20		LIMITED	20.03.2012	Deferred
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

21	Case No.:75/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals				

22	Case No.:78/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																									
	HQ File :01/82/050/01113/AM12/	RLA File :09/24/040/00270/AM12/	Lic.No/Date:0910048827 15.09.2011	Defer Date:																									
Decision : In the light of earlier decision taken in Meeting No. 34/82 dated 7.12.2005 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tioconazole</td><td>1 kg</td><td>1.</td><td>3-Methyl Thiophene</td><td>1.09 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Borohydride</td><td>0.30 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Dimethyl Formamide</td><td>1.36 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Acetonitrile</td><td>0.93 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tioconazole	1 kg	1.	3-Methyl Thiophene	1.09 kg			2.	Sodium Borohydride	0.30 kg			3.	Dimethyl Formamide	1.36 kg			4.	Acetonitrile	0.93 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																									
Tioconazole	1 kg	1.	3-Methyl Thiophene	1.09 kg																									
		2.	Sodium Borohydride	0.30 kg																									
		3.	Dimethyl Formamide	1.36 kg																									
		4.	Acetonitrile	0.93 kg																									
RA may take appropriate action as per the decision of Norms Committee.																													

23	Case No.:80/42/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01115/AM12/	RLA File :09/24/040/00265/AM12/	Lic.No/Date:0910048813 15.09.2011	Defer Date: 17.4.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

24	Case No.:96/42/82-ALC4/2011	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

25

Case No.:19/29/82-ALC4/2011		Party Name:ANUH PHARMA LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/00818/AM12/		RLA File :03/94/040/00448/AM12/		Lic.No/Date:0310654715 20.09.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/329/2011-PI(Norms) dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Imino Ether	1 kg	1.	Erythromycin Thiocyanate	1.43 KGA	
		2.	Hydroxylamine Hydrochloride	0.739	
		3.	Para Toulene Sulphnyl Chloride	0.525	
RA may take appropriate action as per the decision of Norms Committee.					

26	Case No.:114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

27

Case No.: 84/42/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status: Case Approved	
HQ File :01/82/050/01119/AM12/	RLA File :09/24/040/00289/AM12/	Lic.No/Date:0910049079 27.09.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/317/2011-PI(Norms) dated 27 th February, 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-Fluoro-a-2-Methyl-1-Oxopropyl)-G-OXO-N-B-Diphenyl Benzene Butaneamide (Diketone-Intermate for Atorvastatin/DKT-3	1 kg	1	Flurobenzene	0.609
		2.	Methylene Dichloride (MDC)	2.00
		3.	Methyl Iso Butyryl Acetate (MIBA)	0.80
		4.	Methanol	0.50
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:76/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
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28

HQ File :01/82/050/01111/AM12/	RLA File :09/24/040/00291/AM12/	Lic.No/Date:0910049083 28.09.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 46/82, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg
RA concerned may take further necessary action as per above decision of NC.				

29

Case No.:92/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01127/AM12/	RLA File :09/24/040/00279/AM12/	Lic.No/Date:0910049082 28.09.2011	Defer Date:	
Decision : In the line of earlier decision taken in meeting No. 17/82 dated 27.7.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cephalothin Sodium Sterile USP/BP	1 Kg.	1.	7-ACA	0.80 kg
		2.	2-Ethyl Hexanoic Acid	0.52 kg
		3.	Triethylamine	0.36 kg
		4.	2-Thiophene Acetyl Chloride (Thiophene-2-acetyl Chloride)	0.528 kg
		5.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		6.	Acetone	0.67 kg
		7.	Methylene Chloride	5.05 kg
		8.	Aluminium Canisters	Relevant, as per packing Policy
		9.	Methyl Isobutyl Ketone (MIBK)	0.119 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:97/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01132/AM12/	RLA File :09/24/040/00285/AM12/	Lic.No/Date:0910049081 28.09.2011	Defer Date:
	Decision : It was decided to ratify norms under para 4.7 of HBP as per details below:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Cefazolin Sodium Sterile	1 kg	1	Cefazolin Free Acid	0.989 kg/kg
RA may take appropriate action as per the decision of Norms Committee.					

31	Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:17.04.2012
	Decision : It was decided to call form the firm production and consumption data duly certified by the Central Excise Authority and accordingly the case was deferred for 17.4.2012.			

33	Case No.:91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:17.04.2012
	Decision : It was decided to call form the firm production and consumption data duly certified by the Central Excise Authority and accordingly the case was deferred for 17.4.2012.			

34	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:17.04.2012
	Decision : It was decided to remind the firm to furnish the details requested in meeting dated 10.1.2012 within 15 days otherwise the case would be closed. The case was deferred for 17.4.2012.			

	Case No.:3/42/82-ALC4/2011	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01037/AM12/	RLA File :22/24/040/00049/AM12/	Lic.No/Date:2210012007 12.10.2011	Defer Date:

35

Decision : In the light of earlier decision taken in meeting No. 42/82 dated 17.1.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Activated Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

36

Case No.:54/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01089/AM12/	RLA File :05/24/040/00231/AM12/	Lic.No/Date:0510305102 13.10.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

37	Case No.:1/42/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01035/AM12/	RLA File :22/24/040/00050/AM12/	Lic.No/Date:2210012022 14.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

38	Case No.:16/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815 14.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

39	Case No.:82/42/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01117/AM12/	RLA File :09/24/040/00320/AM12/	Lic.No/Date:0910049343 14.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

40	Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:17.04.2012
	Decision : In the light of written comments for Department of Pharmaceuticals received vide their OM No. 35011/42/2011-PI(Norms) dated 8.12.2011, it was decided to call from the firm the following information: Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input and output product and molar requirement of each reactant. % yield on molar basis for each step. Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, case was deferred for 17.4.2012.			

41	Case No.:93/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:17.04.2012
	Decision : : It was decided to call form the firm production and consumption data duly certified by the Central Excise Authority and accordingly the case was deferred for 17.4.2012			

42	Case No.:108/42/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345	Defer

			14.10.2011	Date:17.04.2012
Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

43	Case No.:122/42/82-ALC4/2011	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

44	Case No.:11/41/82-ALC4/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved															
	HQ File :01/82/050/01012/AM12/	RLA File :05/23/040/00237/AM12/	Lic.No/Date:0510305501 17.10.2011	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 31.8.2010 , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Mono Ethylene Glycol (MEG)</td><td rowspan="3">1 MT.</td><td>1.</td><td>Ethyl Alcohol (90±1%)</td><td>1.123 MT</td></tr><tr><td>2.</td><td>Silver Catalyst</td><td>0.228 kg</td></tr><tr><td>3.</td><td>Alumina Catalyst</td><td>0.362 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Mono Ethylene Glycol (MEG)	1 MT.	1.	Ethyl Alcohol (90±1%)	1.123 MT	2.	Silver Catalyst	0.228 kg	3.	Alumina Catalyst
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Mono Ethylene Glycol (MEG)	1 MT.	1.	Ethyl Alcohol (90±1%)	1.123 MT															
		2.	Silver Catalyst	0.228 kg															
		3.	Alumina Catalyst	0.362 kg															
RA concerned may take further necessary action as per above decision of NC.																			

45	Case No.:29/42/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved												
	HQ File :01/82/050/01064/AM12/	RLA File :03/94/040/00558/AM12/	Lic.No/Date:0310660129 17.10.2011	Defer Date:												
	Decision : In the light of earlier decision taken in meeting no. 9/82 dated 1.6.2010, it was decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Acetyl Salicylic acid (Aspirin)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.820 kg</td></tr><tr><td>2.</td><td>Acetic Anhydride</td><td>0.697 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.820 kg	2.	Acetic Anhydride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.820 kg												
		2.	Acetic Anhydride	0.697 kg												
RA may take appropriate action as per the decision of Norms Committee.																

	Case No.:131/42/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
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46

HQ File :01/82/050/01166/AM12/	RLA File :09/24/040/00314/AM12/	Lic.No/Date:0910049371 18.10.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 45/82 dated 2.2.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg
		2.	Methylene Chloride	5.94 kg
		3.	Caustic Potash Flakes	1.85 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

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Case No.:21/36/82-ALC4/2011		Party Name:MEDREICH LIMITED		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/00978/AM12/		RLA File :07/24/040/00285/AM12/		Lic.No/Date:0710083447 21.10.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 41/82 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Nortriptyline 25 mg Tablets	1 Kg		Nortriptyline HCL	29.025 mg	
Nortriptyline 10 mg Tablets	1 Kg		Nortriptyline HCL	11.61 mg	
RA may take appropriate action as per the decision of Norms Committee.					

49	Case No.:6/41/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01007/AM12/	RLA File :03/94/040/00618/AM12/	Lic.No/Date:0310661493 21.10.2011	Defer Date: 17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

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Case No.:17/42/82-ALC4/2011	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01052/AM12/	RLA File :03/94/040/00643/AM12/	Lic.No/Date:0310661488 21.10.2011	Defer Date:	
Decision : In line with the written comments received from Department of Pharmaceuticals vide their OM No. 35011/128/2010-PI(Norms) dated 12.9.2011 , it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gentamicin Eye/Ear Drops 5 ML	1number	1.	Gentamicin Sulphate equivalent to Gentamicin Base	0.0189 gm/vial
		2.	LDPE Granules (net weight 1.50 gms per vial)	Relevant, as per packing policy
		3.	HDPE Granules (Net Weight 0.50 gms per vial)	Relevant, as per packing policy.
		4.	Duplex Paper (Net Weight 2.00 gms per carton)	Relevant, as per packing policy
		5.	Labels 75 gsm TOP/50 gsm Release/Adhesive 15 gsm (15 gm/per vial)	Relevant, as per packing policy.
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 32/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status: Case Approved
HQ File :01/82/050/01067/AM12/	RLA File :03/94/040/00645/AM12/		Lic.No/Date:0310661498 21.10.2011	Defer Date:
Decision : In line with the earlier decision taken in meeting No. 33/82 dated 16.11.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium in Hexane 30%	0.95 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg

		6.	Ketroreducate YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:17.04.2012
Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

53	Case No.:18/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01053/AM12/	RLA File :03/94/040/00636/AM12/	Lic.No/Date:0310661861 24.10.2011	Defer Date:17.04.2012
Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

54	Case No.:19/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:
Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

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Case No.:21/42/82-ALC4/2011		Party Name:ARCH PHARMALABS LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
HQ File :01/82/050/01056/AM12/		RLA File :03/94/040/00646/AM12/		Lic.No/Date:0310661877 24.10.2011		Defer Date:	
Decision : : In line with the earlier decision taken in meeting No. 33/82 dated 16.11.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. kg/kg	allowed	
(4-R-Cis)-1,1 dimethyl ethyl-		1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy	1.00 kg		

6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)		Butanoate	
	2.	N-Butyl Lithium in Hexane 30%	0.95 kg
	3.	Tertiary Butyl Acetate	2.11 kg
	4.	Tetra Hydro Furan	5.63 kg
	5.	2,2-Dimethoxy propane	2.79 kg
	6.	Ketroreducatsse YDH/KRED	0.013 kg
	7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
	8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:22/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01057/AM12/	RLA File :03/94/040/00650/AM12/	Lic.No/Date:0310661846 24.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

57

Case No.:26/42/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01061/AM12/	RLA File :03/95/040/00614/AM12/		Lic.No/Date:0310661807 24.10.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/165/2011-PI(Norms) dated 4.1.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Asparginase for Injection	1 vial	1.	Asparginase	10,500 IU/Vial
RA may take appropriate action as per the decision of Norms Committee.				

58	Case No.:30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

59	Case No.:130/42/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

60	Case No.:100/42/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																								
	HQ File :01/82/050/01135/AM12/	RLA File :09/24/040/00349/AM12/	Lic.No/Date:0910049522 31.10.2011	Defer Date:																								
	Decision : It was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="6">Nevirapine</td><td rowspan="6">1 kg</td><td>1.</td><td>Malononitrile</td><td>0.84</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>4.00</td></tr> <tr> <td>3.</td><td>2-Chloro Nicotinic Acid</td><td>0.902</td></tr> <tr> <td>4.</td><td>Pyridine</td><td>0.47</td></tr> <tr> <td>5.</td><td>Methyl Tert. Butyl Ether</td><td>3.010</td></tr> <tr> <td>6.</td><td>Cyclopropylamine</td><td>0.57</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	Nevirapine	1 kg	1.	Malononitrile	0.84	2.	Methylene Chloride	4.00	3.	2-Chloro Nicotinic Acid	0.902	4.	Pyridine	0.47	5.	Methyl Tert. Butyl Ether	3.010	6.	Cyclopropylamine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg																								
Nevirapine	1 kg	1.	Malononitrile	0.84																								
		2.	Methylene Chloride	4.00																								
		3.	2-Chloro Nicotinic Acid	0.902																								
		4.	Pyridine	0.47																								
		5.	Methyl Tert. Butyl Ether	3.010																								
		6.	Cyclopropylamine	0.57																								

61	Case No.:127/42/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																								
	HQ File :01/82/050/01162/AM12/	RLA File :09/24/040/00313/AM12/	Lic.No/Date:0910049547 01.11.2011	Defer Date:																								
	Decision : : It was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="6">5-o-Trityl-2-3''-Anhydrothymidine</td><td rowspan="6">1 kg</td><td>1.</td><td>Beta Thymidine</td><td>0.60</td></tr> <tr> <td>2.</td><td>Trityl Chloride</td><td>0.719</td></tr> <tr> <td>3.</td><td>Methane Sulfonyl Chloride</td><td>0.365</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>1.84</td></tr> <tr> <td>5.</td><td>Methanol</td><td>1.671</td></tr> <tr> <td>6.</td><td>Steam/Thermal Coal</td><td>As per fuel policy</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	5-o-Trityl-2-3''-Anhydrothymidine	1 kg	1.	Beta Thymidine	0.60	2.	Trityl Chloride	0.719	3.	Methane Sulfonyl Chloride	0.365	4.	Methylene Chloride	1.84	5.	Methanol	1.671	6.	Steam/Thermal Coal
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg																								
5-o-Trityl-2-3''-Anhydrothymidine	1 kg	1.	Beta Thymidine	0.60																								
		2.	Trityl Chloride	0.719																								
		3.	Methane Sulfonyl Chloride	0.365																								
		4.	Methylene Chloride	1.84																								
		5.	Methanol	1.671																								
		6.	Steam/Thermal Coal	As per fuel policy																								

RA may take appropriate action as per the decision of Norms Committee.

62	Case No.:13/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01014/AM12/	RLA File :07/24/040/00300/AM12/	Lic.No/Date:0710083654 02.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

63	Case No.:17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals			

64	Case No.:25/42/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer to the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

65

Case No.:72/42/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01107/AM12/	RLA File :05/23/040/00271/AM12/	Lic.No/Date:0510306965 02.11.2011	Defer Date:	
Decision : In the line of earlier decision taken in meeting no. 25/82 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablets 250 mg	1 No.	1	Azithromycin Dihydrate	259.50 mg
Azithromycin Tablets 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
RA may take appropriate action as per the decision of Norms Committee.				

66	Case No.:28/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01063/AM12/	RLA File :03/94/040/00670/AM12/	Lic.No/Date:0310663342 03 11 2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 35/82 dated 25.11.2008, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atovaquone	1 Kg.	1.	4-4(Chlorophenyl) Cyclohexane Carboxylic Acid	2.00 kg
		2.	2-Chloro 1,4 Napthoquinone	1.62 kg
		3.	Methylene Chloride	6.25 kg
		4.	Acetonitrile	6.50 kg
		5.	Dimethyl Formamide	0.74 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:57/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01092/AM12/	RLA File :05/24/040/00257/AM12/	Lic.No/Date:0510307115 03.11.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

Case No.:59/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01094/AM12/	RLA File :05/24/040/00260/AM12/	Lic.No/Date:0510307118 03.11.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
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Item of Export	Quantity	Sl.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 26/41/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status: Case Approved
HQ File :01/82/050/01027/AM12/	RLA File :08/24/040/00185/AM12/		Lic.No/Date:0810105210 04.11.2011		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 26/11 dated 28.9.2010, it was decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 250 mg tablet	Qty. allowed for 500 mg tablet
Azithromycin Tablets 250 mg and 500 mg	1 No. each	1.	Azithromycin Monohydrate (average water content NLT 5.0%)	268.42 mg/tablet	536.84 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

70	Case No.:15/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01016/AM12/	RLA File :07/24/040/00306/AM12/	Lic.No/Date:0710083782 08.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals			

71	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Biotechnology.			

72	Case No.:125/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

73	Case No.:103/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:17.04.2012
	Decision : It was decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 17.4.2012.			

74	Case No.:116/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:17.04.2012
	Decision : It was decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 17.4.2012			

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Case No.:128/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01163/AM12/	RLA File :09/24/040/00370/AM12/		Lic.No/Date:0910049642 09.11.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 17/82 dated 27.7.2010, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 Kg.	1.	6-Methoxy-2-Naphthaldehyde	1.28 kg
		2.	Acetone	1.26 kg
		3.	Iso Propyl Alcohol	1.65 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:27/42/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
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76	HQ File :01/82/050/01062/AM12/	RLA File :03/95/040/00643/AM12/	Lic.No/Date:0310664714 14.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.				

77	Case No.:106/42/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01141/AM12/	RLA File :22/21/040/00089/AM12/	Lic.No/Date:2210012163 17.11.2011	Defer Date:17.04.2012
Decision : It was decided to remind the firm to furnish the information requested in meeting dated 17.1.2012 within 15 days failing which the case would be closed. The case was deferred for 17.4.2012.				

	Case No.:109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
78	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

	Case No.:110/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
79	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

	Case No.:123/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
80	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

81	Case No.:3/34/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/00957/AM12/	RLA File :03/95/040/00668/AM12/	Lic.No/Date:0310665924 18.11.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting No. 27/12 dated 4.10.2011, it was decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dimethyl Diphenyl Thiuram Disulphide (MPTD)	1 Kg.	1.	N-Methyl Aniline	0.651 kg
RA concerned may take further necessary action as per above decision of NC.					

82	Case No.:33/41/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01034/AM12/	RLA File :52/24/040/00036/AM12/	Lic.No/Date:5210037111 21.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals				

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Case No.:73/42/82-ALC4/2011	Party Name:ANUPAM RASAYAN (INDIA) LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01108/AM12/	RLA File :52/24/040/00038/AM12/		Lic.No/Date:5210037110 21.11.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting No. 10/82 dated 8.6.2010, it was decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino 4 Trifluoro Methyl 4 Chloro Diphenyl Ether	1 Kg.	1.	4 Chloro Benzo Trifluoride	1.418 kg
		2.	Para Chloro Phenol	0.804 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:107/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date:17.04.2012
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

85	Case No.:70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:
Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.				

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Case No.: 51/42/82-ALC4/2011	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status: Approved	
HQ File :01/82/050/01086/AM12/	RLA File :03/94/040/00722/AM12/	Lic.No/Date:0310667096 24.11.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/128/2010-PI(Norms) dated 12.9.2011 , it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gentamicin Eye/Ear Drops 5 ML	1 number	1.	Gentamicin Sulphate equivalent to Gentamicin Base	0.0189 gm/vial
		2.	LDPE Granules (net weight 1.50 gms per vial)	As per packing policy
		3.	HDPE Granules (Net Weight 0.50 gms per vial)	As per packing policy.
		4.	Duplex Paper (Net Weight 2.00 gms per carton)	As per packing policy
		5.	Labels 75 gsm TOP/50 gsm Release/Adhesive 15 gsm (15 gm/per vial)	As per packing policy.
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:133/42/82-ALC4/2011	Party Name:RIDDHI PHARMA	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01168/AM12/	RLA File :34/24/040/00171/AM12/	Lic.No/Date:3410032277 24.11.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch.II dated 27.9.2010, it was decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
1,3 Dichloro Acetone	1 kg	1.	1,3 Dichloro-2-Propanol	1.069 kg
		2.	Sodium Dichromate	1.70 kg
RA may take appropriate action as per the decision of Norms Committee.				

88	Case No.:49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

89	Case No.:48/42/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625 28.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

90	Case No.:15/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

91	Case No.:52/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01087/AM12/	RLA File :03/94/040/00759/AM12/	Lic.No/Date:0310667888 29.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

92	Case No.:126/42/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01161/AM12/	RLA File :34/24/040/00170/AM12/	Lic.No/Date:3410032358 29.11.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

93	Case No.:39/42/82-ALC4/2011	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01074/AM12/	RLA File :03/95/040/00596/AM12/	Lic.No/Date:0310668224 30.11.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2008 dated 22.2.2012, it was decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-			

Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
Dichloro Diphenyl Sulfone (DCDPS)	1 kg	1	Monochloro Benzene	0.436 kg
		2	Dimethyl Sulphate	0.150 kg

		2.	Dimethyl Sulphate	0.150 kg
		3.	Caustic Soda	0.016 kg
		4.	Jumbo Bags	As per packing policy
		5.	Pallets	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:46/42/82-ALC4/2011		Party Name:CIPLA LIMITED		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
HQ File :01/82/050/01081/AM12/		RLA File :03/94/040/00770/AM12/		Lic.No/Date:0310668107 30.11.2011		Defer Date:	
Decision : In consultation with the technical authorities present in the meeting, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:							
Export Product		Export Qty.	S.No.	Name of Item of import	Quantity allowed		
Desmopressin Acetate Nasal Spray/Desmopressin Acetate Aquanase 0.01% w/v (Pack 5 ml (50 MD)		80000 numbers	1.	Desmopressin Acetate	40.8 gm		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:53/42/82-ALC4/2011		Party Name:CROWN CHEMICALS PVT.LTD.,		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
HQ File :01/82/050/01088/AM12/		RLA File :03/94/040/00483/AM12/		Lic.No/Date:0310668346 01.12.2011		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Piperonal Min. Purity 98%		1 kg	1.	Catechol (Minimum Purity 99%)	0.862 kg		
			2.	Dichloromethane (Min. Purity 99%)	0.703 kg		
			3	Dimethylsulfoxide (Min. Purity 99%)			
			4.	Hexamine (Min. Purity 96%)	1.000 kg		
			5.	Toluene (Min. Purity 97%)	0.430 kg		
			6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg		

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:58/42/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01093/AM12/	RLA File :05/24/040/00276/AM12/		Lic.No/Date:0510310002 01.12.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3- Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:62/42/82-ALC4/2011	Party Name:ZEE LABORATORIES	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01097/AM12/	RLA File :05/24/040/00294/AM12/	Lic.No/Date:0510310047 01.12.2011	Defer Date:	
Decision : In the line of earlier decision taken in meeting no. 25/82 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablets 250 mg	1 No.	1	Azithromycin Dihydrate	259.50 mg
Azithromycin Tablets 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
RA may take appropriate action as per the decision of Norms Committee.				

98	Case No.:47/42/82-ALC4/2011		Party Name:CIPLA LIMITED		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01082/AM12/		RLA File :03/94/040/00771/AM12/		Lic.No/Date:0310668492 02.12.2011	Defer Date:17.04.2012

Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.

Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.

99	Case No.:41/42/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01076/AM12/	RLA File :03/94/040/00758/AM12/	Lic.No/Date:0310668818 05.12.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

100	Case No.:33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

101	Case No.:2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

102	Case No.:36/42/82-ALC4/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																				
	HQ File :01/82/050/01071/AM12/	RLA File :03/95/040/00652/AM12/	Lic.No/Date:0310669367 08.12.2011	Defer Date:																				
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/156/2011-Ch. II dated 13.2.2012, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">VICASOL MV-01 Diethanol Isopropanol Amine (DEIPA)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Diethanol Amine</td><td>0.574 kg</td></tr> <tr> <td>2.</td><td>Propylene Oxide</td><td>0.315 kg</td></tr> <tr> <td rowspan="2">PPG-2000 Poly Propylene Glycol 2000</td><td rowspan="2">1 kg</td><td>1</td><td>Dipropylene Glycol</td><td>0.055 kg</td></tr> <tr> <td>2.</td><td>Propylene Oxide</td><td>0.932 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	VICASOL MV-01 Diethanol Isopropanol Amine (DEIPA)	1 Kg.	1.	Diethanol Amine	0.574 kg	2.	Propylene Oxide	0.315 kg	PPG-2000 Poly Propylene Glycol 2000	1 kg	1	Dipropylene Glycol	0.055 kg	2.	Propylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
VICASOL MV-01 Diethanol Isopropanol Amine (DEIPA)	1 Kg.	1.	Diethanol Amine	0.574 kg																				
		2.	Propylene Oxide	0.315 kg																				
PPG-2000 Poly Propylene Glycol 2000	1 kg	1	Dipropylene Glycol	0.055 kg																				
		2.	Propylene Oxide	0.932 kg																				

Case No. :40/42/82-ALC4/2011 Party Name:K AIP AY CHEMOEAPRE Meet No/Date:51/82-ALC4/2011 Status:Case

103	Case No.:40/42/82-ALC4/2011	Party Name:KARVAY CHEMOPARBE INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01075/AM12/	RLA File :03/94/040/00767/AM12/	Lic.No/Date:0310669414 08.12.2011	Defer Date:
	Decision : It is observed that this case was already approved in 42/82 meeting held on 17.1.2012.			

104	Case No.:44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:60/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01095/AM12/	RLA File :05/23/040/00340/AM12/	Lic.No/Date:0510310576 08.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:115/42/82-ALC4/2011	Party Name:KALPSUTRA GUJARAT	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01150/AM12/	RLA File :34/24/040/00181/AM12/	Lic.No/Date:3410032449 08.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

107	Case No.:118/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:121/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date: 17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

	Case No.:122/42/82-ALC4/2011	Party Name:TATTA SUBTAN PHARMA	Meet No/Date:51/82-ALC4/2011	Status:Case
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109	Case No.:152/42/82-ALC4/2011	Party Name:IAI VA CHIN IAN PHARMA CHEM PVT LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01167/AM12/	RLA File :34/24/040/00182/AM12/	Lic.No/Date:3410032458 08.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

110	Case No.:134/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date: 17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

111	Case No.:42/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01077/AM12/	RLA File :03/94/040/00748/AM12/	Lic.No/Date:0310669776 09.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals			

112	Case No.:65/42/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01100/AM12/	RLA File :03/94/040/00766/AM12/	Lic.No/Date:0310669818 09.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

113	Case No.:4/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM12/	RLA File :03/95/040/00723/AM12/	Lic.No/Date:0310669658 09.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

114	Case No.:5/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00991/AM12/	RLA File :03/95/040/00729/AM12/	Lic.No/Date:0310669660 09.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

115	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:17.04.2012
	Decision : It was decided to call from the firm details regarding content of API in the imported seeds along authenticated copy of literature. The was deferred for 17.4.2012.			

116	Case No.:61/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01096/AM12/	RLA File :03/94/040/00773/AM12/	Lic.No/Date:0310669982 12.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

117	Case No.:63/42/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01098/AM12/	RLA File :03/94/040/00774/AM12/	Lic.No/Date:0310669960 12.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

118	Case No.:55/42/82-ALC4/2011		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
	HQ File :01/82/050/01090/AM12/		RLA File :05/24/040/00310/AM12/		Lic.No/Date:0510311117 13.12.2011		Defer Date:	
	Decision : It was decided to ratify norms under Para 4.7 of HBP v1 as per SION as per details below or as applied by the firm, whichever is lower:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Oxaliplatin Injection 100 mg/50 ml injection		4500 vials	1.	Oxaliplatin		472.5 gm/vial	
RA may take appropriate action as per the decision of Norms Committee.								

119	Case No.:56/42/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01091/AM12/	RLA File :05/24/040/00306/AM12/	Lic.No/Date:0510311115 13.12.2011	Defer Date: 17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

	Case No.:66/42/82-ALC4/2011	Party Name:RANBAXY LABORATORIES	Meet No/Date:51/82-ALC4/2011	Status:Case
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120	Case No.:66/42/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

121	Case No.:67/42/82-ALC4/2011		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
	HQ File :01/82/050/01102/AM12/		RLA File :03/94/040/00791/AM12/		Lic.No/Date:0310670702 14.12.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2012-Ch. II dated 10.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Chemical-Metal Passivator, Trade Name- SR 1812 Plus		1 kg	1.	Antimony Trioxide		0.410 kg	
RA may take necessary action as per the decision of Norms Committee.								

122	Case No.:71/42/82-ALC4/2011	Party Name:M/S. ZEST PHARMA	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:17.04.2012
	Decision : It was decided to call from the firm the Drug Manufacturing License. The case was deferred for 17.4.2012.			

123	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

124	Case No.:2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

	Case No.:1/47/82-ALC4/2011	Party Name:CLEAN SCIENCE AND	Meet No/Date:51/82-ALC4/2011	Status:Case
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Case No.:1/41/82-ALC4/2011		Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01002/AM12/		RLA File :31/83/040/00190/AM12/		Lic.No/Date:3110052067 27.12.2011	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mono Methyl Ether of Hydroquinone-MEHQ 99.0% Purity		1 kg	1	Phenoxy methane anisole Purity 93% minimum	1.31 kg
			2.	Hydrogen Peroxide (50%) Purity 50%	0.825 kg
			3.	Acetone (Solvent) Purity 99% & above	0.270 kg
RA may take appropriate action as per the decision of Norms Committee.					

126	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

127	Case No.:5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

128	Case No.:10/42/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved									
	HQ File :01/82/050/01044/AM12/	RLA File :31/83/040/00202/AM12/		Lic.No/Date:3110052229 03.01.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is less:													
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Trigonox-EHP W50 bis</td><td>1 kg</td><td>1.</td><td>2-Ethyl hexyl chloroformate</td><td>0.583 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Trigonox-EHP W50 bis	1 kg	1.	2-Ethyl hexyl chloroformate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Trigonox-EHP W50 bis	1 kg	1.	2-Ethyl hexyl chloroformate	0.583 kg										

(2-ethoxyethyl) peroxydicarbonate (50%)			(2-EHCF)	
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4	Container HDPE 30 ltr	As per packing policy
		5.	Srewcap K 60 with pregasket	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

129	Case No.:29/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01422/AM12/	RLA File :09/24/040/00445/AM12/	Lic.No/Date:0910050604 04.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals			

130	Case No.:11/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Petrochemicals.			

131	Case No.:12/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/01046/AM12/	RLA File :03/94/040/00884/AM12/	Lic.No/Date:0310674720 04.01.2012	Defer Date:20.03.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals			

132	Case No.:20/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01413/AM12/	RLA File :03/95/040/00819/AM12/	Lic.No/Date:0310674929 05.01.2012	Defer Date:17.04.2012
	Decision : It was decided to ask from the firm as well as from RA whether the export product is BP or USP and also the actual grade of the export product. Accordingly, the case was deferred for 17.4.2012.			

	Case No.:13/42/82-ALC4/2011	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
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HQ File :01/82/050/01047/AM12/	RLA File :03/95/040/00594/AM12/	Lic.No/Date:0310674965 05.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2010-Ch. II dated 7.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,3,5-Trimethyl Cyclohexanon	1 kg	1	Acetone	1.536 kg
RA may take appropriate action as per the decision of Norms Committee.				

134	Case No.:35/42/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01070/AM12/	RLA File :31/83/040/00154/AM12/	Lic.No/Date:3110052272 06.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

135	Case No.:1/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01170/AM12/	RLA File :03/95/040/00847/AM12/	Lic.No/Date:0310676114 11.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

136	Case No.:34/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01427/AM12/	RLA File :09/24/040/00451/AM12/	Lic.No/Date:0910050775 13.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals			

137	Case No.:58/46/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01274/AM12/	RLA File :03/95/040/00710/AM12/	Lic.No/Date:0310676568 13.01.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

138	Case No.:2/43/82-ALC4/2011		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01171/AM12/		RLA File :03/95/040/00864/AM12/		Lic.No/Date:0310676884	Defer

138	HQ File :01/82/050/01171/AM12/	RLA File :03/94/040/00047/AM12/	Meet No/Date:51/82-ALC4/2011 16.01.2012	Defer Date:17.04.2012
Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.				

139	Case No.:38/51/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01431/AM12/	RLA File :03/94/040/00896/AM12/	Lic.No/Date:0310677511 19.01.2012	Defer Date:
Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.				

140	Case No.:3/43/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:17.04.2012
Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals				

141	Case No.:4/51/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01397/AM12/	RLA File :03/94/040/00922/AM12/	Lic.No/Date:0310677825 20.01.2012	Defer Date:
Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.				

142	Case No.:11/51/82-ALC4/2011	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01404/AM12/	RLA File :03/94/040/00846/AM12/	Lic.No/Date:0310678531 24.01.2012	Defer Date:
Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.				

143	Case No.:12/51/82-ALC4/2011	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01405/AM12/	RLA File :03/94/040/00803/AM12/	Lic.No/Date:0310678513 24.01.2012	Defer Date:
Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.				

144	Case No.:8/51/82-ALC4/2011	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01401/AM12/	RLA File :03/94/040/00790/AM12/	Lic.No/Date:0310678633 25.01.2012	Defer Date:
	Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

145	Case No.:13/51/82-ALC4/2011	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01406/AM12/	RLA File :03/94/040/00865/AM12/	Lic.No/Date:0310678643 25.01.2012	Defer Date:
	Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

146	Case No.:14/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
	HQ File :01/82/050/01407/AM12/	RLA File :22/21/040/00121/AM12/	Lic.No/Date:2210012467 25.01.2012	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route		1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
			2.	Formidase (Enzyme	5 gm
			3.	Methanol	0.020 kg
			4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.					

	Case No.:15/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01408/AM12/	RLA File :22/21/040/00117/AM12/	Lic.No/Date:2210012472 25.01.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-			

147	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
			2.	Formidase (Enzyme	5 gm
			3.	Methanol	0.020 kg
			4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:16/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01409/AM12/	RLA File :22/21/040/00122/AM12/		Lic.No/Date:2210012468 25.01.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:17/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved	
HQ File :01/82/050/01410/AM12/	RLA File :22/21/040/00119/AM12/	Lic.No/Date:2210012470 25.01.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

150	Case No.:21/51/82-ALC4/2011	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01414/AM12/	RLA File :03/95/040/00881/AM12/	Lic.No/Date:0310678573 25.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

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Case No.: 22/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status: Case Approved
HQ File :01/82/050/01415/AM12/	RLA File :22/21/040/00118/AM12/		Lic.No/Date:2210012471 25.01.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

152	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

153	Case No.:24/51/82-ALC4/2011		Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012		Status:Case Approved	
	HQ File :01/82/050/01417/AM12/		RLA File :22/21/040/00123/AM12/		Lic.No/Date:2210012466 25.01.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			

153	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
			2.	Formidase (Enzyme)	5 gm
			3.	Methanol	0.020 kg
			4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
			RA concerned may take further necessary action as per above decision of NC.		

154	Case No.:37/51/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01430/AM12/	RLA File :03/94/040/00541/AM12/	Lic.No/Date:0310678758 25.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

155	Case No.:18/51/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01411/AM12/	RLA File :03/95/040/00894/AM12/	Lic.No/Date:0310678889 27.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

156	Case No.:19/51/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01412/AM12/	RLA File :03/95/040/00892/AM12/	Lic.No/Date:0310678900 27.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

157	Case No.:36/51/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01429/AM12/	RLA File :03/94/040/00912/AM12/	Lic.No/Date:0310678919 27.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

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Case No.:39/51/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
HQ File :01/82/050/01432/AM12/	RLA File :02/24/040/00199/AM12/		Lic.No/Date:0210173201 30.01.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 27/82 dated 4.10.2011, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine Crude 95%	1.05 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:9/51/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01402/AM12/	RLA File :03/94/040/00931/AM12/	Lic.No/Date:0310679322 31.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

160	Case No.:35/51/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01428/AM12/	RLA File :03/94/040/00932/AM12/	Lic.No/Date:0310679327 31.01.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

161	Case No.:1/51/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

162	Case No.:10/51/82-ALC4/2011	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01403/AM12/	RLA File :03/94/040/00895/AM12/	Lic.No/Date:0310679678 01.02.2012	Defer Date:
	Decision : : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HOs. It was by mistake			

opened online. Therefore, it was decided to close the case.

163	Case No.:5/51/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01398/AM12/	RLA File :03/94/040/00948/AM12/	Lic.No/Date:0310679956 02.02.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

164	Case No.:7/51/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01400/AM12/	RLA File :03/94/040/00962/AM12/	Lic.No/Date:0310679941 02.02.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

165	Case No.:25/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved																		
	HQ File :01/82/050/01418/AM12/	RLA File :22/21/040/00126/AM12/	Lic.No/Date:2210012498 02.02.2012	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route</td><td rowspan="4">1 kg.</td><td>1.</td><td>6-Amino Penicillinic Acid (6-APA)</td><td>0.568 kg</td></tr> <tr> <td>2.</td><td>Formidase (Enzyme</td><td>5 gm</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.020 kg</td></tr> <tr> <td>4.</td><td>D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)</td><td>0.608 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg	2.	Formidase (Enzyme	5 gm	3.	Methanol	0.020 kg	4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg																		
		2.	Formidase (Enzyme	5 gm																		
		3.	Methanol	0.020 kg																		
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg																		

	Case No.:26/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01419/AM12/	RLA File :22/21/040/00125/AM12/	Lic.No/Date:2210012495 02.02.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as			

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applied by the firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg	
		2.	Formidase (Enzyme	5 gm	
		3.	Methanol	0.020 kg	
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg	
RA concerned may take further necessary action as per above decision of NC.					

167	Case No.:27/51/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01420/AM12/	RLA File :22/21/040/00124/AM12/		Lic.No/Date:2210012497 02.02.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
2.			Formidase (Enzyme	5 gm	
3.			Methanol	0.020 kg	
4.			D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg	
RA concerned may take further necessary action as per above decision of NC.					

168	Case No.:30/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01423/AM12/	RLA File :09/24/040/00427/AM12/	Lic.No/Date:0910051118 06.02.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

169	Case No.:6/51/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Rejected
	HQ File :01/82/050/01399/AM12/	RLA File :03/94/040/00979/AM12/	Lic.No/Date:0310680718 07.02.2012	Defer Date:
	Decision : It is observed that RA has forwarded this case under Para 4.7.1 of HBP v1 for the information of DGFT HQs. It was by mistake opened online. Therefore, it was decided to close the case.			

online. Therefore, it was decided to close the case.

170	Case No.:40/51/82-ALC4/2011	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:17.04.2012
	Decision : : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

171	Case No.:2/51/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved									
	HQ File :01/82/050/01395/AM12/	RLA File :02/24/040/00212/AM12/	Lic.No/Date:0210174092 15.02.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 1.11.2011, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Digoxin</td><td>1 Kg.</td><td>1.</td><td>Digitalis Lanata Leaves</td><td>444.4 kg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Quantity allowed	Digoxin	1 Kg.	1.	Digitalis Lanata Leaves
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed									
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg									
RA concerned may take further necessary action as per above decision of NC.													

172	Case No.:3/51/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

173	Case No.:31/51/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01424/AM12/	RLA File :31/83/040/00214/AM12/	Lic.No/Date:3110053318 07.03.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:32/51/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Approved
	HQ File :01/82/050/01425/AM12/	RLA File :03/94/040/01114/AM12/	Lic.No/Date:0310685519 09.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch. II			

174	dated 15.11.2011 it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Quantity	Sl.No.	Import items	Quantity allowed
	Stearyl Erucamide	1 kg	1.	Erucic Acid	0.471 kg
			2.	Stearyl Amine	0.592 kg
	RA may take appropriate action as per the decision of Norms Committee.				

175	Case No.:41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Pharmaceuticals.			

176	Case No.:42/51/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:51/82-ALC4/2011 20.03.2012	Status:Case Deferred
	HQ File :01/82/050/01435/AM12/	RLA File :03/95/040/00861/AM12/	Lic.No/Date:0310686015 13.03.2012	Defer Date:17.04.2012
	Decision : It was decided to defer the case for 17.4.2012 for comments of Department of Chemicals and Petrochemicals.			

Outside Agenda No. 1	M/s. Cipla Limited
Norms Committee Meeting No.51/AM12	F.No. 01/82/050/00940/AM 12/DES III F.No. 01/82/050/00815/AM 12 DES III F.No. 01/82/050/00792/AM 12 DES III F.No 01/82/050/00753/AM 12 DES III F.No. 01/82/050/00701/Am 12 DES III F.No. 01/82/050/00692/AM 12 SES III F.No. 01/82/050/00760/AM 12 DES III F.No, 01/82/050/00756/AM 12 DES III F.No. 01/82/050/00952/AM 12 DES III F.No. 01/82/050/00931/AM 12 DES III F.No. 01/82/050/01226/AM 12 DES III F.No. 01/82/050/01227/AM 12 DES III F.No. 01/82/050/01217/AM 12 DES III
Meeting Date:20.03.2012	
Adv. Lic. No 0310658343 dated 7.10.11	R.A F.No. 03/94/0140/00603/Am 12
Adv. Lic. No 0310651860 dated 8.9.11	RA F.No. 03/94/0140/00501/AM 12
Adv. Lic. No 0310851339 dated 2.9.11	R.A F.No. 03/94/040/00497/AM 12
Adv. Lic. No 0310650270 dated 25.8.11	R.A F.No 03/94/040/00466/AM 12
Adv. Lic. No 0310647629 dated 10.08.11	R.A F.No. 03/94/040/00425/AM 12

Adv. Lic. No 0310647117 dated 9.8.11	R.A F.No. 03/94/040/00409/AM 12
Adv. Lic. No 0310650724 dated 26.8.2011	R.A F.No. 03/94/040/00480/AM 12
Adv. Lic. No 0310651351 dated 2.09.11	R.A F.No. 03/94/040/00489/AM 12
Adv. Lic. No 0310657216 dated 30.09.11	R.A F.No. 03/94/040/00565/AM 12
Adv. Lic. No 0310657895 dated 4.10.11	R.A F.No. 03/94/040/00583/AM 12
Adv. Lic. No 0310665712 dated 17.11.11	R.A F.No. 03/94/040/00720/AM 12
Adv. Lic. No 0310665703 dated 17.11.11	R.A F.No. 03/94/040/00727/AM 12
Adv. Lic. No 0310666412 dated 22.11.11	R.A F.No. 03/94/040/00735/Am 12
Decision: It was decided to amend the 19 th Export item i.e. Formoterol fumarate and budesonide inhaler 6/200 (120 md) with 58 mcl aerosol valve and 19 ml aluminium can as per details below:	
Export product	For Export of 1 no. of inhaler
Formoterol Fumarate	0.007 gms
Budesonide	0.024 gms
Rest of the minutes would remain same.	

Outside Agenda No. 2	M/s. Godavari Sugar Mills Limited, Mumbai		
Norms Committee Meeting No.51/AM12	F.No. 01/82/162/00726/AM 12 DES III		
Meeting Date:20.03.2012			
Adv. Lic. No. 0310279976 dated 9.7.2004			
Adv. Lic. No 0310316071 dated 9.2.2005			
Decision: Committee considered case as per agenda and observed that the firm has obtained advance authorization under SION A-1335 under which SION are available for export of Ethyl Acetate purity 90% minimum whereas the firm has made export of Ethyl Acetate purity 99.5% to 99.8% as per copy of shipping bills furnished by them and have accordingly requested for revision of norms. Committee further observed that the firm has furnished production and consumption data certified by Central Excise Authority.			
The party has informed DGFT about details of imports and exports made against both the licenses which are as under:			
1) Advance License No.: 0310279976 dated 9.7.2004			
Particular	Product	Purity	Qty. in MT
Total Import allowed	Denatured Ethyl Alcohol		7,398.00
Actual Import Made	Denatured Ethyl Alcohol		7,373.94

	Alcohol		
Export Obligation indicated in the license	Ethyl Acetate	With 90% purity	6,000.00
Export Obligation actual fulfilled	Ethyl Acetate	With 99.5% to 99.8% purity	5,348.00
2) Advance License No. 0310316071 dated 9.2.2005			
Particular	Product	Purity	Qty. in MT
Total Import allowed	Denatured Ethyl Alcohol		6,165.00
Actual import made	Denatured Ethyl Alcohol		5,974.29
Export obligation indicated in the license	Ethyl Acetate	With 90% purity	5,000.00
Export obligation actual fulfilled	Ethyl Acetate	With 99.5% to 99.8% purity	4,363.41

After detailed deliberations and in light of written comments forwarded by Department of C&PC vide their U.O No. 14010/7/2012/Ch-II dated 13.3.2012 and based on production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, Committee decided to revise norms applicable to the above license as per details below:

Export Product	Quantity	S.No	Item of Import	Quantity allowed
Ethyl Acetate (Purity 99.8% minimum)	1 kg	1.	Denatured Ethyl Alcohol (95%)	1.367 kg

These norms are only for the purpose of regularization and no import/export will be permitted. No repeat license may be issued based on these norms.

Date:21.03.2012

Place:New Delhi

Lalita Maini
Foreign Trade Development Officer